

Saturday, March 20, 1858

**LEGISLATIVE COUNCIL  
OF  
INDIA**

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# PROCEEDINGS

OF THE

LEGISLATIVE COUNCIL OF INDIA,

January to December 1858.

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1858.

tion from the Chief Secretary to the Government of Fort St. George relative to the Bill "for the levy of Port-dues and fees at Ports within the Presidency of Fort St. George."

**CONCEALMENT OF GOVERNMENT PROPERTY.**

MR. PEACOCK presented the Report of the Select Committee on the Bill "for the punishment of persons who knowingly receive or conceal arms or other property belonging to the East India Company."

**PORT-DUES (ADEN).**

MR. LEGEYT presented the Report of the Select Committee on the Bill "for the levy of Port-dues in the Port of Aden."

**MINORS (FORT ST. GEORGE).**

MR. ELIOTT presented the Report of the Select Committee on the Bill "to extend the provisions of Act XXI of 1855 in the Presidency of Fort St. George to Minors not subject to the superintendence of the Court of Wards."

**CONCEALMENT OF GOVERNMENT PROPERTY.**

MR. PEACOCK postponed the motion (which stood in the Orders of the Day) for a Committee of the whole Council on the Bill "for the punishment of persons who knowingly receive or conceal arms or other property belonging to the East India Company."

He said, there had been some differences of opinion amongst the Members of the Select Committee with respect to certain provisions, and the Bill and the Report had been finally settled only this day. Before he proceeded with the Bill, it would be better to print and circulate it to Honorable Members as it now stood.

**INDIAN PENAL CODE.**

MR. PEACOCK moved that Mr. LeGeyt be substituted for Sir Arthur Buller as a Member of the Select Committee on "The Indian Penal Code."

Agreed to.

The Council adjourned.

**Saturday, March 20, 1858.**

**PRESENT:**

The Honorable J. A. Dorin, *Vice-President*, in the Chair.

Hon. the Chief Justice,	P. W. LeGeyt, Esq.,
Hon'ble J. P. Grant,	and
Hon'ble B. Peacock,	E. Currie, Esq.,
D. Elliott, Esq.,	

THE CLERK reported to the Council that he had received from the Under-Secretary to the Government of India in the Home Department a copy of a Dispatch from the Court of Directors declining to comply with the prayer of the Memorials from the British Indian Association for the disallowance by the Court of Act XX of 1856 (to make better provision for the appointment and maintenance of Police Chowkeydars in Cities, Towns, Suburbs, and Bazaars in the Presidency of Fort William in Bengal), and Act VI of 1857 (for the acquisition of land for public purposes).

The following Messages from the Governor-General were brought by the Vice-President and read:—

**POR-T-DUES (FORT ST. GEORGE).**

**MESSAGE No. 128.**

The Governor-General informs the Legislative Council that he has given his assent to the Bill which was passed by them on the 20th February 1858, entitled "A Bill for the levy of Port-dues and fees at Ports within the Presidency of Fort St. George."

By order of the Right Honorable the Governor-General.

G. F. EDMONSTONE,  
*Secy. to the Govt. of India,*  
*with the Govr. Genl.*

ALLAHABAD, }  
The 1st March 1858. }

**POR-T-DUES (KURRACHEE).**

**MESSAGE No. 129.**

The Governor-General informs the Legislative Council that he has given his assent to the Bill which was passed by them on the 13th February 1858, entitled "A Bill for the levy of Port-dues and fees in the Port of Kurrachee."

By order of the Right Honorable the Governor-General.

G. F. EDMONSTONE,  
Secy. to the Govt. of India,  
with the Govr.-Genl.

ALLAHABAD.  
The 12th March 1858. }

SETTLEMENT OF ALLUVIAL LANDS  
(BENGAL)

On the Order of the Day being read for the second reading of the Bill "to explain Regulation XI. 1825 of the Bengal Code, and to prescribe rules for the settlement of land gained by alluvion"—

MR. CURRIE said, since he had come into the Council Chamber, it had been intimated to him that it was the wish of some Honorable Members that he should postpone his motion. The Honorable Member for the North-Western Provinces, also, who was not present to-day, was desirous of making some observations on the Bill. He should therefore postpone his Motion.

CONCEALMENT OF GOVERNMENT PROPERTY.

MR. PEACOCK moved that the Council resolve itself into a Committee on the Bill "for the punishment of persons who knowingly receive or conceal arms or other property belonging to the East India Company;" and that the Committee be instructed to consider the Bill in the amended form in which the Select Committee had recommended it to be passed.

Agreed to.

The Bill passed through Committee without amendment.

The Council resumed its sitting.

MINORS (FOFT ST. GEORGE).

MR. ELIOTT moved that the Council resolve itself into a Committee on the Bill "to extend the provisions of Act XXI of 1855 in the Presidency of Fort St. George to Minors not subject to the superintendence of the Court of Wards;" and that the Committee be instructed to consider the Bill in the amended form in which the Select Committee had recommended it to be passed.

Agreed to.

The Bill passed through Committee without amendment.

The Council having resumed its sitting, the Bills passed through Committee were reported.

CONCEALMENT OF GOVERNMENT PROPERTY.

MR. PEACOCK moved that the Bill "for the punishment of persons who unlawfully possess or conceal arms or other property belonging to Her Majesty or to the East India Company," be now read a third time and passed.

The Motion was carried, and the Bill read a third time.

MR. PEACOCK moved that Mr. Grant be requested to take the above Bill to the President in Council in order that it may be submitted to the Governor-General for his assent.

Agreed to.

IMPRESSIONMENT OF CARRIAGE AND SUPPLIES FOR TROOPS AND TRAVELLERS (BENGAL).

MR. ELIOTT moved that a communication received by him from the Madras Government be laid upon the table and referred to the Select Committee on the Bill "to amend the law regarding the provision of carriage and supplies for troops and travellers, and to punish unlawful impressment."

Agreed to.

The Council adjourned.

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Saturday March 27, 1858.

PRESENT :

The Honorable J. A. Dorin, Vice-President,  
in the Chair.

Hon. J. P. Grant,	E. Currie, Esq.,
Hon. B. Peacock,	and
D. Elliott, Esq.,	H. B. Harrington, Esq.
F. W. LeGeyt, Esq.,	

MESSAGES.

The following Messages from the Governor-General were brought by the Vice-President and read.

PORT-DUES (GULF OF CAMBAY).

MESSAGE No. 180.

The Right Honorable the Governor-General informs the Legislative Council